

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

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New Delhi, the 25th May, 1978.

NOTIFICATION  
INCOME TAX

No. 2311(F.NO.404/153/77-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of the notification of the Government of India in the Department of Revenue and Insurance No.1005 (F.NO.404/153/75-ITCC) dated 30.7.73 the Central Government hereby authorises Shri D.K.Malhotra being a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri D.K.Malhotra takes over charge as Tax Recovery Officer.

Sd/-

(I. Venkataraman)

Deputy Secretary to the Government of India

The  
Manager,  
Government of India Press,  
New Delhi.

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Directors of Inspection including DI(C&MS), New Delhi.
3. The Comptroller & Auditor General of India, New Delhi.
4. The Chief Secretary, Government of Punjab, Chandigarh.
5. The Accountant General, Punjab, Chandigarh.
6. The Jt. Secy. & Legal Adviser, Ministry of Law, New Delhi.
7. Bulletin Section.
8. Guard File.
9. The Commissioner of Income-tax, Amritsar.

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NO.CC/ITCC/2275/545/RSZ/78.

(Miss Gita Krihalani)  
Asstt. Director of Inspection(RS&F).

\* SHARMA \*